

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(42) C.P. (IB)-1137-(MB)/2019

CORAM:

SHRI M.K .SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2019**

NAME OF THE PARTIES: PSV Consultants.
V/s
Smart I Security & Automation Pvt.Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. None present.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Evidence of Sec. 8 Notice and Proof of Service.
 - (c) Any reply from the Debtor company on receipt of Sec. 8 Notice.
 - (d) Any reply by the Debtor company on receipt of main Company Petition.
 - (e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. By the Order of the Bench matter is listed for hearing on **25.09.2019**.

Sd/-

M.K. SHRAWAT
Member (Judicial)

02.07.2019
Aah=